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**CENTRAL ADMINISTRATIVE TRIBUNAL,  
CHANDIGARH BENCH,  
CHANDIGARH.**

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O.A.No.060/01029/2014

Date of Decision : 05.08.2015

CORAM: **HON'BLE MR. SANJEEV KAUSHIK, JUDICIAL MEMBER**  
**HON'BLE MRS. RAJWANT SANDHU, ADMINISTRATIVE MEMBER**

Nathu Ram, son of late Shri Sohan Lal, retired as Office Superintendent, now resident of H.No.1183, Jai Ram Ki Mandi, Bangali Mohalla, Ambala Cantt., Haryana.

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Applicant

Versus

1. Union of India through the Secretary, Government of India, Department of Revenue, New Delhi.
2. Principal Chief Commissioner of Income Tax, North Western Region, Aayakar Bhawan, Sector 17/E, Chandigarh.
3. Commissioner of Income Tax, Sector-2, Aasyakar Bhawan, Panchkula.

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Respondents

Present: None for the applicant  
Mr. A.K. Sharma, counsel for respondents

**ORDER**

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)**

1. It is seen from the record that the applicant's counsel has not been present on the last four hearings i.e. 15.01.2015, 30.04.2015, 20.05.2015 and 03.07.2015. Today also, the position is same. Further, only a proxy counsel has represented the applicant on 20.03.2015.
2. In view of above, it seems that applicant has lost interest in pursuing this case. Therefore, the O.A is dismissed in default for non-prosecution.

  
**(SANJEEV KAUSHIK)**  
**JUDICIAL MEMBER**

  
**(RAJWANT SANDHU)**  
**ADMINISTRATIVE MEMBER**

Place: Chandigarh  
Dated: 05.08.2015

SV:

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

SB/2. MA 060/00925/2015 IN O.A. No. 060/01029/2014

**(Nathu Ram Vs. U.O.I)**

**03.09.2015**

Present: Sh. Munish Yadav, counsel for the applicant.  
Sh. A.K. Sharma, counsel for the respondents.

1. The present application has been filed by the applicant seeking restoration of O.A which was dismissed in default vide order dated 05.08.2015 to its original number.
2. Issue notice to the counsel opposite.
3. Sh. A.K. Sharma, Advocate appears and accepts notice on behalf of the respondents. He does not raise any objection to the allowance of prayer made in the MA.
4. Though we are not convinced with the reasons given in the MA but in the interest of justice and keeping in view the welfare of the applicant, we allow the present MA. Accordingly, the O.A is restored to its original number.
5. MA stands disposed of accordingly.
6. The O.A be listed on 09.10.2015.

*AS* —

**(RAJWANT SANDHU)  
MEMBER (A)**

*JK*

**(SANJEEV KAUSHIK)  
MEMBER (J)**

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

38. O.A. No. 060/01029/2014

(Nathu Ram Vs. U.O.I & Ors.)

09.10.2015

Present: Sh. Munish Yadav, counsel for the applicant.  
None for the respondents.

In the interest of justice, the hearing of the matter is deferred to  
19.11.2015.

*Uk*  
(UDAY KUMAR VARMA)  
MEMBER (A)

*JK*  
(SANJEEV KAUSHIK)  
MEMBER (J)

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